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MCRC-41570-2025

IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SUBODH ABHYANKAR ON THE 16th OF SEPTEMBER, 2025

MISC. CRIMINAL CASE No. 41570 of 2025

SHAILESH

Versus

THE STATE OF MADHYA PRADESH

Appearance:

Shri Nilesh Dave - Advocate for the applicant.

Shri K K Tiwari- G.A. for the State.

<u>ORDER</u>

- 1] They are heard. Perused the case diary / challan papers.
- 2] This is the second bail application filed by the applicant under Section 483 of Bhatatiya Nagrik Suraksha Sanhita, 2023/439 of Criminal Procedure Code, 1973, as he is implicated in connection with Crime No.389/2022 registered at Police Station Kakanwani, District Jhabua (MP) for offence punishable under Section 34(2), 36 and 46 of M.P. Excise Act, 1915. The applicant is in custody since 28.07.2025. His first bail application M.Cr.C. No.36392/2025 was dismissed by this Court on 21.08.2025, with liberty to renew the prayer after filing of the charge-sheet.
- 3] The allegation against the applicant is that he was also involved in the aforesaid case, wherein, 3229 bulk litres of unauthorized liquor has been seized from the possession of co-accused Pragnesh, who has disclosed that the applicant was also present on the spot, however, he fled therefrom soon

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after the police party approached.

4] Counsel for the applicant has submitted that the charge-sheet has already been filed and the applicant is lodged in jail since 28.07.2025 and the final conclusion of trial is likely to take sufficient long time. It is further submitted that there are no criminal antecedents of the applicant.

5] Counsel for the State has opposed the prayer, however, it is not denied that there are no criminal antecedents.

6] On due consideration of submissions, and on perusal of the case-diary, this Court is inclined to allow the present application.

7] Accordingly, without commenting anything on merits of the matter, the present application for grant of bail is allowed. The applicant is directed to be released on bail upon his furnishing a personal bond in the sum of Rs.25,000/- (Rupees Twenty Five Thousand) with one solvent surety in the like amount to the satisfaction of the Trial Court for his appearance, as and when directed and shall also abide by the conditions enumerated under Section 437 (3) Criminal Procedure Code, 1973.

8] M.Cr.C. stands *allowed* and *disposed of*.
C.c. as per rules.

(SUBODH ABHYANKAR) JUDGE

Bahar